

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.3792
TO BE ANSWERED ON 25.03.2022**

NOMINATION OF LEADING ACADEMICIANS OF INTERNATIONAL LAW

3792. SHRI PINAKI MISRA:

Will the Minister of External Affairs be pleased to state:

- (a) whether the Government is aware that most democracies nominate leading academicians of international law from their country to international forums whereas India appoints a smaller number of international law academicians, if so, the reasons underlying this trend;
- (b) whether there is a standard procedure followed by the Government to select candidates for these nominations, if so, the details thereof and;
- (c) whether the Government would consider setting up an independent search-cum-selection committee to recommend candidates for the positions at international bodies, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

[SHRI V. MURALEEDHARAN]

(a) & (b) International Organizations appoint experts, including in international law, as per their requirement and in accordance with their respective rules of procedure and relevant criteria such as regional or geographical allocation of seats. Member countries, including India, nominate candidates for such positions as per their priorities. The candidates are finally elected by member states through secret ballot.

Government of India evaluates the available vacancies in International Organizations and takes a policy decision on contesting the election based on criteria such as importance of the position, level of competition, winnability prospects etc. Thereafter, the Government nominates candidates on a case-to-case basis, after careful assessment of their professional qualifications, domain expertise and relevant experience, vis-à-vis the requirements of the particular assignment/position.

(c) At present, there is no such proposal under consideration of the Government.
